

CWP-PIL No. 180 of 2024 (O&M)
CWP-PIL No. 182 of 2024 (O&M)

Court on its own motion Vs. State of Punjab and others

Present:- Mr. Anurag Chopra, Addl. Advocate General, Punjab.
Mr. Deepak Balyan, Addl. Advocate General, Haryana.
Mr. Sanjiv Ghai, Advocate with
Mr. Parminder S.Kaul, Advocate, for respondent-
M.C. Chandigarh.

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Status report by way of affidavit of Executive Engineer, Horticulture, Division No.1, Municipal Corporation, Chandigarh has been filed stating that efforts have been taken to cut/uproot/destroy the Cannabis plants which are growing in discriminately all over the towns in the States of Punjab and Haryana as well as Union Territory, Chandigarh.

Learned counsel for the respondents are directed to file status reports of the experts in the field as to whether there is any permanent solution to the said problem or not.

List again on 15.10.2024.

A copy of this order be placed in the connected file.

(SHEEL NAGU)
CHIEF JUSTICE

(ANIL KSHETARPAL)
JUDGE

02.09.2024
ravinder sharma